THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 33/AM13 HELD ON 18.12.2012 AT 11.15 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri. V.K. Srivastava Addl. DG
2. Shri Mukesh Bhatnagar Addl.DG
3. Shri K.C. Raut Addl. DG
4. Shri S.K. Samal Jt. DGFT
5. Shri Jaikaran Singh Jt..DGFT
6. Shri Hardeep Singh Jt.DGFT
7. Shri Ajay Kumar Srivastava Jt. DGFT
8. Shri A.K. Mishra Stats Advisor
9. Shri S.K. Mohapatra DDG
10. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Ram Ratna International, Mumbai
F.No. 01/60/162/601/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310546265 dt. 18.11.2009.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.2. M/s Ram Ratna International, Mumbai
F.No. 01/60/162/598/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310548794 dt. 02.12.2009.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.3. M/s Ram Ratna International, Mumbai

F.No. 01/60/162/603/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310511176 dt. 12.03.2009.

This case was reconsidered by PRC and did not find any new reasons. Hence decided to reject the request.

Case No.4. M/s Ram Ratna International, Mumbai
F.No. 01/60/162/597/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310545835 dt. 16.11.2009.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.5. M/s Ram Ratna International, Mumbai
F.No. 01/60/162/602/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310513711 dt. 30.03.2009.`

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.6. M/s Ram Ratna International, Mumbai
F.No. 01/60/162/569/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310526294 dt. 29.6.2009.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.7. M/s Daman Polythread Limited, Mumbai
F.No. 01/60/162/669/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0310479761 dt. 22.7.2008

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.8. M/s Riddhi Pharma, Ankleshwar
F.No. 01/60/162/677/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization No. 3410026882 dt. 23.4.2010.

The reason cited by the firm that due to commercial viability they could not utilize the licence is not convincing to the committee hence the request is rejected.

Case No.9. M/s United Phosphorus Limited.
F.No. 01/60/162/674/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance licence no. 0310549699 dt. 8.12.2009.

The reason cited by the firm that due to commercial viability they could not utilize the licence is not convincing to the committee hence the request is rejected.

Case No.10. M/s SuperMax Personal Care Pvt Limited, Mumbai
F.No. 01/60/162/616/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0310573730 dt. 11.5.2010

The committee noted that the acquisition/merger was done with due diligence. The party was well aware at that time that assets and liabilities of the company is being acquired. Hence the committee did not agree to revalidate the authorizations.

Case No.11. M/s SuperMax Personal Care Pvt Limited, Mumbai
F.No. 01/60/162/615/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0310549396 dt. 07.12.2009.

The committee noted that the acquisition/merger was done with due diligence. The party willfully acquired assets and liabilities of the company. Hence the committee did not find sufficient reasons to revalidate expired authorizations.

Case No.12. M/s SuperMax Personal Care Pvt Limited, Mumbai

F.No. 01/60/162/614/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0310558930 dt. 08.2.2010.

The committee noted that the acquisition/merger was done with due diligence. The party willfully acquired assets and liabilities of the company. Hence the committee did not find sufficient reasons to revalidate expired authorizations.

Case No.13. M/s SuperMax Personal Care Pvt Limited, Mumbai
F.No. 01/60/162/617/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0310558932 dt. 08.2.2010.

The committee noted that the acquisition/merger was done with due diligence. The party willfully acquired assets and liabilities of the company. Hence the committee did not find sufficient reasons to revalidate expired authorizations.

Case No.14. M/s Essar Steel Limited.
F.No. 01/60/162/681/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for Revalidation of following 6 advance authorizations.

1. 3110032304 dt. 16.01.2008
2. 3110032732 dt. 15.02.2008
3. 3110033082 dt. 13.03.2008
4. 3110034741 dt. 06.08.2008
5. 3110035694 dt. 08.10.2008
6. 3110039311 dt. 20.07.2009

The committee noted that the acquisition/merger was done with due diligence. The party willfully acquired assets and liabilities of the company. Hence the committee did not find sufficient reasons to revalidate expired authorizations.

Case No.15. M/.s Ritik International, Kolkata
F.No. 01/60/162/687/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of DFIA No 0210091669 dt. 24.07.2006.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.16. M/s Western Cables Pvt Limited, Mumbai
F.No. 01/60/162/386/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0310540617 dt. 7.10.2009.

Deferred for obtaining report from RA.

Case No.17. M/s Lily India Pvt Limited, Kolkata
F.No. 01/60/162/688/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of DFIA no. 0210094419 dt. 16.10.2006.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.18. M/s Parixit Industries Limited, Ahmedabad
F.No. 01/60/162/691/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 3410026404 dt. 18.2.2010.

The reason cited by the firm that due to commercial viability they could not utilize the licence is not convincing to the committee. Hence the request is rejected.

Case No.19. M/s Stanpacks (India) Limited.
F.No. 01/60/162/692/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of advance authorization no. 0410113156 dt. 19.4.2010.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.20. M/s Acharya Chemicals, Thane
F.No. 01/60/162/694/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012

Subject:- Revalidation of advance authorization no. 0310554363 dt. 8.1.2010.

The committee did not find any cogent reason given by firm warranting relaxation. Request is rejected.

Case No.21. M/s Medreich Limited, Bangalore
F.No. 01/60/162/350/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for waiver of destruction or re-export towards the excess import due to less ratification of norms of advance authorization no. 0710060093 dt. 24.9.2008.

After discussion in length, the following decisions were taken:

Condition of PC-18 is waived to the extent of raw material consumed and exported subject to following conditions.

i) Such waiver is subject to payment of duty + interest on excess import made as per norm ratified by the Norms committee.

ii) Submission of certificate issued by respective Excise Authority regarding consumption of whole imported raw material in the resultant products so exported.

(Action :RA Bangalore)

Case No.22. M/s Medreich Limited, Bangalore
F.No. 01/60/162/690/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for regularize the advance licence no. 0710072438 dt. 24.6.2010 by payment of Customs duty + interest for the export made under DEPB scheme.

The Committee agreed to waive off condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 as the firm has stated to have already utilized the imported raw material fully by exporting the product manufactured from these under DEPB. This waiver is allowed subject to payment of Custom duty + interest on exempted material used and exported under DEPB shipping bills. The case may be regularized accordingly.

(Action :RA Bangalore)

Case No.23. M/s Medreich Limited, Bangalore
F.No. 01/60/162/649/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012

Subject:- Request for EOP extension against advance licence no. 0710084048 dt. 18.11.2011 issued under PC-9 condition.

After discussion in length, the following decisions were taken:

Condition of PC-18 is waived to the extent of raw material consumed and exported subject to following conditions.

i) Such waiver is subject to payment of duty + interest on excess import made as per norm ratified by the Norms committee.

ii) Submission of certificate issued by respective Excise Authority regarding consumption of whole imported raw material in the resultant products so exported.

(Action :RA Bangalore)

Case No.24. M/s JMW India Pvt. Limited, Delhi
F.No. 01/60/162/695/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of advance licence no. 0510203141 dt. 1.5.2007.

The committee decided that the exports made against the E-com number of the application may be considered against advance authorizations if the authorization is issued against the same E-com reference. RA is directed to take necessary action regarding considering of those exports for discharge of export obligation.

(Action : RA CLA, Delhi)

Case No.25. M/s JMW India Pvt Limited, Delhi
F.No. 01/60/162/ 678/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of advance licence no. 0510203142 dt. 1.5.2007..

The committee decided that the exports made against the E-com number of the application may be considered against advance authorizations if the authorization is issued against the same E-com reference. RA is directed to take necessary action regarding considering of those exports for discharge of export obligation.

(Action : RA CLA, Delhi)

Case No.26. M/s Piramal Enterprises Limited, Mumbai
F.No. 01/60/162/652/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012

Subject:- Request for regularization of advance licence no. 0310497128 dt. 10.12.2008.

Deferred for obtaining the details of the approval got from regulatory body by the firm after expiry of EOP.

(Action : Applicant)

Case No.27. M/s Glenmark Generics Limited, Mumbai
F.No. 01/60/162/667/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310581585 dt. 01.07.2010.

After deliberating the case in length the following decisions were taken:

i. Export obligation period is extended from 12 months to 18 months from the date of first import consignment.

ii. This is only for regularization and closure purpose.

iii. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

iv. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.
v. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(Action : RA, Mumbai)

Case No.28. M/s Glenmark Generics Limited, Mumbai
F.No. 01/60/162/666/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310608261 dt. 28.10.2010..

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 12 months to 18 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

IV. The applicant has to pay duty +interest on inputs consumed and exported after 18 months from date of first import.

V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(Action : RA, Mumbai)

Case No.29. M/s Glenmark Generics Limited, Mumbai
F.No. 01/60/162/675/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310462983 dt. 27.02.2008..

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 6 months to 12 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

IV. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import.

V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(Action : RA, Mumbai)

Case No.30. M/s K.B. Dhondale Silk Throwing Factory, Bangalore
F.No. 01/60/162/635/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0710065822 dt. 8.7.2009.

The committee noted that the firm has not made any exports under the above Advance Authorizations. The Committee further noted that no cogent reason has been cited evidencing genuine hardship as to why no exports could be made within stipulated period. The Committee therefore did not consider the reason as genuine hardship warranting policy relaxation. Thus, request is rejected.

(Action : RA, Bangalore; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.31. M/s Oil Country Tubular Limited, Hyderabad
F.No. 01/60/162/676/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0910039441 dt. 29.9.2009.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 6 months in continuation i.e. upto 31.3.2013.
ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
iii) This is further subject to verification by RA that EO as claimed to have been fulfilled more than 50% (even if pro-rata) within the valid EOP.
iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.
v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.

(Action : RA Chennai)

Case No.32. M/s Dhampur Speciality Sugars Limited, New Delhi
F.No. 01/60/162/685/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence No. 0510249717 dt. 22.9.2009.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 6 months in continuation i.e. upto 31.3.2013..
ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
iii) This is further subject to verification by RA that EO as claimed to have been fulfilled more than 50% (even if pro-rata) within the valid EOP.
iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.

v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.

(Action : RA Chennai)

Case No.33. M/s Chillies Export House Limited, Tamil Nadu
F.No. 01/60/162/683/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of 4 advance licence no. 3510027843 dt. 7.10.2009 (2) 3510031593 dt. 23.9.2010 (3) 3510032266 dt. 16.12.2010. (4) 3510034413 dt. 20.6.2011

After deliberating the case in length the following decisions were taken:

1. Advance authorization no. 3510027843 dt. 7.10.2009 does not required any EOP extension as the shipment is made within last date of the months in terms of para 2.12.4 of HBP. Extension in EOP is also not required against authorization no. 3510034413 dt. 20.6.2011 as shipment was made within its validity.
2. The request for EOP extension for authorization no. 3510031593 dt. 23.9.2010 and 3510032266 dt. 16.12.2010 is rejected.

(Action : RA, Coimbatore)

Case No.34. M/s Simpex Pharma Pvt Limited, New Delhi
F.No. 01/60/162/684/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension beyond 12 months for advance licence no. 0510294947 dt. 29.6.2011.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended from 12 months to 18 months in continuation from the date of first import consignment i.e. upto 28.2.2013.
ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

iii) This is further subject to verification by RA that EO as claimed to have been fulfilled more than 50% (even if pro-rata) within the valid EOP.

iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.

v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.

(Action : RA CLA, Delhi)

Case No.35. M/s United Phosphouirs Limited.
F.No. 01/60/162/657/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310497332 dt. 11.12.2008.

The committee noted that no considerable exports have been made by the firm within the original period, hence the committee did not agree with the request. Request is rejected.

Case No.36. M/s K.B. Dhondale Silk Throwing Factory, Bangalore
F.No. 01/60/162/628/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0710065824 dt. 8.7.2009.

The committee noted that the firm has not made any exports under the above Advance Authorizations. The Committee further noted that no cogent reason has been cited evidencing genuine hardship as to why no exports could be made within stipulated period. The Committee therefore did not consider the reason as genuine hardship warranting policy relaxation. Thus, request is rejected.

(Action : RA, Bangalore; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.37. M/s BDH Industries Limited.
F.No. 01/60/162/473/AM10/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension to regularize the export completed alongwith Amendment & Revalidation required for amendment for closure purpose of advance licence 310292171 dt.17.9.2004.

The Committee rejected the request of the firm as there is no merit for consideration as the authorization is too old. It was decided that the cases may be finalized as per the provisions of the FTP.

(Action : RA, Mumbai; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.38. M/s Aarti Industries Limited, Mumbai
F.No. 01/60/162/658/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance authorization no. 0310535665 dt. 28.8.2009.

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 6 months from the date of endorsement or upto 31.7.2013 which ever is earlier.
ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
iii) This is further subject to verification by RA that EO as claimed to have been fulfilled more than 50% (even if pro-rata) within the valid EOP.
iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.
v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.

(Action : RA Chennai)

Case No.39. M/s Pirmal Enterprises Limited, Mumbai
F.No. 01/60/162/654/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for regularization of advance licence no. 0310503785 dt. 23.1.2009.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 6 months to 12 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

IV. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import.
V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(Action : RA, Mumbai)

Case No.40. M/s Ashish Life Science Pvt Limited, Mumbai
F.No. 01/60/162/574/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310525767 dt. 25.6.2009 for regularization purpose.

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 6 months to 12 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(Action : RA, Mumbai)

Case No.41. M/s Wockhardt Limited, Mumbai
F.No. 01/60/162/697/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension for advance licence no. 0310651197 dt. 30.8.2011

After deliberating the case in length the following decisions were taken:

i) Export obligation period is extended for 12 months to 18 months in continuation from the date of first import consignment
ii) This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.
iii) This is further subject to verification by RA that EO as claimed to have been fulfilled more than 50% (even if pro-rata) within the valid EOP.
iv) The applicant is advised to submit the licence for endorsement to RA as early as possible.
v) RA shall take action against the party under Rule 7 read with Rule 14 of FT(Regulation) Rules, 1993 if statement of more than 50% of exports (even if pro-rata) already made is found to be false/incorrect.

(Action : RA Chennai)

Case No.42. M/s Bhandari Foils & Tubes Limited, Dewas M.P.
F.No. 01/60/162/696/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension oif advance lkicence no. 0310477163 dt. 2.7.2008.

The committee noted that no considerable exports have been made by the firm within the original period, hence the committee did not agree with the request. Request is rejected.

(Action : RA, Bhopal/ applicant; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report

Case No.43. M/s Ajanta Pharma Limited, Mumbai
F.No. 01/60/162/748/AM10/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of the advance licence No. 0310340855 dt. 25.7.2005 issued under PC-9.

The Committee reiterated its earlier decision of PRC meeting no. 09/AM13 dt. 12.6.2012 and once again rejected the request of the firm as there is no merit in the facts/reasons for reconsideration. However PC-18 condition is waived on export.

(Action : RA, Mumbai/ applicant; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report

Case No.44. M/s Mak controls & Systems (P) Limited, Coimbatore
F.No. 01/60/162/689/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 3210037022 dt. 7.1.2008

Deferred for obtaining details from RA as to why request for issuance of duplicate authorization was rejected.

(Action : RA, Coimbatore)

Case No.45. M/s Tagros Chemicals India Limited, Chennai

F.No. 01/60/162/793/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance loicence no. 0310275423 dt. 17.6.2004.

The Committee rejected the request of the firm as there is no merit for consideration as the authorization is too old. It was decided that the cases may be finalized as per the provisions of the FTP.

Case No.46. M/s Rama Cylinders Pvt Limited, Mumbai
F.No. 01/60/162/307/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing of advance l;icence no. 310378424 dt. 1.5.2006 with 0310595140 dt. 4.10.2010

The Committee noted the request of the firm and decided to reject as the gap between the above two authorizations is substantial and the Committee therefore did not agree to club these authorizations. The applicant is advised to get the cases regularized separately in terms of para 4.28 of HBP.

(Action : RA, Mumbai; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.47. M/s Synthite Industries Limited, Kerala
F.No. 01/60/162/655/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing against advance licence no. 1010038934 dt. 8.6.2010 & 1010039098 dt. 17.6.2010

After deliberating the case in length the following decisions were taken:

I. To allow clubbing of 2 above advance authorizations as referred above.
II. Extension of 6 months from the expiry of initial obligation period is allowed for AA no. 1010038934 dt. 8.6.2010. This is subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and to ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
III. Exports effected within 18 months from the date of import of first consignment under earliest authorization shall only be taken into account for clubbing purpose.
IV. RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Cochin)

Case No.48. M/s Veekay Polycoats Limited, New Delhi
F.No. 01/60/162/653/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing and amendments against advance licence no. 0510210878 dt. 22.10.2007 & 0510271038 dt. 20.8.2010.

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of 2 advance authorizations as referred above subject to the condition that SION for both the products are available for backward integration.
.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP.
iii) RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, CLA Delhi)

Case No.49. M/s HPL Additives Limited, New Delhi
F.No. 01/60/162/389/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing of two advance licences Nos. 0510214101 dt. 28.12.2007 & 0510247406 dt. 10.8.2009

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of 2 advance authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP. Only exports which is affected within the extended validity of earliest authorization shall only be taken into account for clubbing purpose.

iii) RA may grant necessary extension in EO in the earliest authorization subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, CLA, Delhi)

Case No.50. M/s Haldia Petrochemicals Limited, Kolkata
F.No. 01/60/162/672/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing of following14 advance licences :-

1) 0210115683 dated 4.8.2008
2) 0210115956 dated 11.8.2008
3) 0210116134 dated 14.8.2008
4) 0210116276 dated 19.8.2008
5) 0210116282 dated 19.8.2008
6) 0210116473 dated 25.8.2008
7) 0210117161 dated 10.9.2008
8) 0210117252 dated 10.9.2008
9) 0210117373 dated 12.9.2008
10) 0210117509 dated 16.9.2008
11) 0210118454 dated 14.10.2008
12) 0210120213 dated 26.11.2008
13) 0210140650 dated 7.4.2010
14) 0210142700 dated 28.5.2010

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of 14 above advance authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP. Only exports which is affected within the extended validity of earliest authorization shall only be taken into account for clubbing purpose.
iii) RA may grant necessary extension in EO in the earliest authorization subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating

entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Kolkata)

Case No.51. M/s Motherson Sumi Systerms Limited, Noida
F.No. 01/60/162/659/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing and redemption of (3) advance licences 0510204921 dated 14.06.2007, 0510215301 dated 22.01.2008 and 0510227382 dated 12.09.2008.

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of **3** above advance authorizations as referred above.
ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP. Only exports which is affected within the extended validity of earliest authorization shall only be taken into account for clubbing purpose.
iii) RA may grant necessary extension in EO in the earliest authorization subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.
iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Kolkata)

Case No.52. M/s National Mineral Development Corporation Limited, Hyderabad
F.No. 01/60/162/857/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension/clubbing of advance licence nos0910030114 dt. 27.4.2007 (2) 0910033602 dt. 9.4.2008.

After deliberating the case in length the following decisions were taken:

i) To allow clubbing of **2** advance authorizations as referred above.

ii) This is only for regularization and closure purpose and not for any further exports/imports. Excess import if any may be regularized in terms of Para 4.28 of HBP. Only exports which is affected within the extended validity of earliest authorization shall only be taken into account for clubbing purpose.

iii) RA may grant necessary extension in EO in the earliest authorization subject to composition fee @ 0.5% of FOB value of export made beyond the stipulated EOP for clubbing and regularization. RA is also directed to examine the case in terms of Para 4.1.6 of FTP and ensure value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

iv) RA may do clubbing subject to the condition that no adjudication order is issued against any licence to be clubbed.

(Action : RA, Kolkata)

Case No.53. M/s R&R Impex Pvt. Limited, New Delhi
F.No. 01/60/162/458/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of their DFIA No. 0510202593 dt. 17.4.2007 which is not accepted by Zonal Jt.DGFT, New Delhi for the minor lapse of GSM on the shipping bill.

After discussion in length, it was decided to reject the request of the firm on the ground that GSM of fabrics could not change in the resultant product. From the facts it is evident that relevant fabric imported under authorization was not consumed in the resultant product. The applicant is therefore directed to get the case regularized in terms of Para 4.28 of HBP.

(Action : RA, CLA, Delhi; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.54. M/s Umedica Laboratories Limited, Mumbai
F.No. 01/60/162/1546/AM11/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 03204584 dt. 3.2.1997 for regularization..

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended upto 30.6.1999.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(Action : RA, Mumbai)

Case No.55. M/s D.K. Jaganath Silk Twisting Factory, Bangalore
F.No. 01/60/162/114/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0710063775 dt. 23.3.2009.

Justification and reasoning cited by the applicant are not convincing to the committee hence rejected reiterating the earlier decision of PRC meeting held on 19.6.2012.

(Action : RA, Bangalore; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.56. M/s United Phosphorus Limited, Mumbai
F.No. 01/60/162/233/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of six months against advance licence no. 0310497542 dt. 12.12.2008

Justification and reasoning cited by the applicant are not convincing to the committee hence rejected reiterating the earlier decision of PRC meeting held on 10.7.2012.

Case No.57. M/s Bhageria Dye Chem Limited, Mumbai
F.No. 01/60/162/920/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension and clubbing of advance licence no. 0310071111 dt. 31.01.2001 & 0310071107 dt. 31.1.2001 for closure purpose.

Deferred for obtaining report from RA as to why clubbing under PN 79 dt. 13.10.2011 was not considered?

(Action : RA Mumbai)

Case No.58. M/s Nissan Ferro-Cast Limited, Kolkata
F.No. 01/60/162/172/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0210111296 dt. 10.4.2008

The committee noted that there was some delay on the part of RA in implementing the PRC decision taken in its meeting dt. 21.6.2011 and therefore decided to grant EOP extension for 3 months from the date of endorsement or 30.4.2013 which ever is earlier.

(Action : RA Kolkata)

Case No.59. M/s Hindustan Platinium Pvt. Limited, Mumbai
F.No. 01/60/162/920/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for reduction in value addition & composition fee for the following (10) advance licences

1. 0310530391 dated 23.07.09
2. 0510292885 dated 9.6.11
3. 0310623208 dated 24.03.11
4. 0310590622 dated 01.09.10
5. 0310600428 dated 06.11.10
6. 0310648356 dated 12.08.11
7. 0310551804 dated 21.12.09
8. 0310665383 dated 17.11.11
9. 0310605923 dated 13.12.10
10. 0310622679 dated 22.03.11

The committee noted that it was known to the party that value addition for the product is 15% and in spite of that they obtained 10 advance authorizations for huge value. However, it was decided to seek information from the party that what was the items of export and import under said authorizations. On receipt of the information PC-IV will examine the issue.

(Action : RA applicant)

Case No.60. M/s Cipla Limited, Mumbai
F.No. 01/60/162/295/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation of DEPB licence no. 0310538374 dt. 17.9.2009

Justification and reasoning cited by the applicant are not convincing to the committee hence rejected the same reiterating the earlier decision of PRC meeting held on 30.12.2012.

Case No.61. M/s Umedica Laboratories Limited, Mumbai
F.No. 01/60/162/1210/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310502028 dt. 9.1.2009 for regularization..

The committee rejected the request for EOP extension as the firm has failed fulfilled balance EO within the extended validity granted earlier by PRC in its meeting no. 09/AM13 dt. 12.6.2012 against above authorizations. The firm is therefore is directed to get the case regularized in terms of Para 4.28 of HBP.

(Action : RA,Mumbai; If the party fails to get the case regularised in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT(D&R) Act. 1992 and report)

Case No.62. M/s Cromption Greava Limited, Mumbai
F.No. 01/60/162/350/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing of 3 advance authorization nos. (1) 0310243851 dt. 24.12.2003 (2) 0310498983 dt. 19.12.2008 (3) 0310499138 dt. 22.12.20208.

Justification and reasoning cited by the applicant are not convincing to the committee hence rejected reiterating the earlier decision of PRC meeting held on 29.8.2011.

Case No.63. M/s PME Power Solutions (India) Limited, New Delhi
F.No. 01/94/180/443/AM12/PC-4
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clarification substitute/ alternate import item allowed under fixed SION i.e. export items Transformers of different KVA for clubbing and redemption of advance licence no. 0510227538 dt. 16.9.2008 & 0510227539 dt. 16.9.2008.

Deferred

Case No.64. M/s Concept Pharmaceuticals Limited, Mumbai
F.No. 01/60/162/1498/AM10/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of Advance authorization no. 0331273 dt. 8.2.1995

After discussion in details, it was decided that RA shall examine the case considering exports obligation on pro-rate basis with respect to actual import made utilizing aggregate CIF value under the authorization. After fixation of revised obligation, if still, there is shortfall the same may be regularized in terms of Policy Circular 28 dt. 22.9.2000.

(Action : RA Mumbai)

Case No.65. Reference from (9) cases from Norms II Section
F.No. 01/81/162/494/AM-13DES-II
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Regarding (9) cases of modification of ad-hoc norms NC M/No. 16/81 and 17/81 scheduled for 6^{th} & 20 th November 2012.

The committee granted post-facto approval for consideration of request beyond 4 months for fixation of norms in terms of Para 4.7.6 of HBP.

Case No.66. M/s Medreich Limited, Bangalore
F.No. 01/60/162/702/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension for advance licence no. 0710055121 dt. 28.12.2007

After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 6 months to 12 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

(Action : RA, Bangalore)

Case No.67. M/s Vimal Corp Care Pvt. Limited, Gandhi agar
F.No. 01/60/162/671/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for revalidation & enhancement of advance licence no. 0810087930 dt. 1.4.2010..

The reason cited by the firm that due to commercial viability they could not utilize the licence is not convincing to the committee hence the request is rejected.

Case No.68. M/s JMW India Pvt Limited, Delhi
F.No. 01/60/162/700/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of advance licence No. 0510203144 dt. 1.5.2007.

The committee decided that the exports made against the E-com number of the application may be considered against advance authorizations if the authorization is issued against the same E-com reference. RA is directed to take necessary action regarding considering of those exports for discharge of export obligation.

(Action : RA, CLA New Delhi)

Case No.69. M/s JMW India Pvt. Limited, Delhi
F.No. 01/60/162/699/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of advance licence No. 0510203140 dt. 1.5.2007

The committee decided that the exports made against the E-com number of the application may be considered against advance authorizations if the authorization is issued against the same E-com reference. RA is directed to take necessary action regarding considering of those exports for discharge of export obligation.

(Action : RA CLA, Delhi)

Case No.70. M/s JMW India Pvt. Limited, Delhi

F.No. 01/60/162/701/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for redemption of advance licence No. 0510203139 dt. 1.5.2007.

The committee decided that the exports made against the E-com number of the application may be considered against advance authorizations if the authorization is issued against the same E-com reference. RA is directed to take necessary action regarding considering of those exports for discharge of export obligation.

(Action : RA CLA, Delhi)

Case No.71. M/s Piramal Healthcare, Mumbai
F.No. 01/60/162/703/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for EOP extension of advance licence no. 0310514000 dt. 1.4.2009
After deliberating the case in length the following decisions were taken:

I. Export obligation period is extended from 6 months to 12 months from the date of first import consignment.

II. This is only for regularization and closure purpose.

III. This is subject to a payment of composition fee @ 0.5% of FOB value of export made outside the original EOP and minimum value addition of 15% as prescribed under para 4.1.6 of FTP.

IV. The applicant has to pay duty +interest on inputs consumed and exported after 12 months from date of first import.
V. PC-18 condition is waived on this exports to the extent of requirement of re-export/destruction certificate on export made outside the extended EOP.

(Action : RA, Mumbai)

Case No.72. M/s Piramal Healthcare, Mumbai
F.No. 01/60/162/704/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing of advance authorization Nos. 0310541088 dt. 9.10.2009 (2) 0310600129 dt. 4.11.2010

After detailed discussion following decisions were taken:

i) Allow clubbing of two above mentioned authorizations.
ii) Export effected within 12 months from the date of import of first consignment under AA no. 0310541088 dt. 9.11.2009 shall only be taken into account for clubbing.

iii) Shortfall if any shall be regularized in terms of Para 4.28 of HBP.
iv) Value addition of 15% shall be maintained in terms of para 4.1.6 of FTP

(Action : RA, Mumbai)

Case No.73. M/s Vidyut Metalics Pvt Limited, Mumbai
F.No. 01/60/162/995/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for regularization and EOP extension for advance licence no. 0310317008 dt. 16.2.2005 upto 30.4.2009.

Justification and reasoning cited by the applicant are not convincing to the committee hence rejected reiterating the earlier decision of PRC meeting held on 7.2.2012.

Case No.74. M/s Vidyut Metalics Pvt Limited, Mumbai
F.No. 01/60/162/994/AM12/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for regularization and EOP extension for advance licence no. 0310317465 dt. 18.2.2005 upto 15.7.2009.

Justification and reasoning cited by the applicant are not convincing to the committee hence rejected reiterating the earlier decision of PRC meeting held on 21.2.2012

Case No.75. M/s Tata Elkxsi Limited, Bangalore
F.No. 01/93/180/06/AM-13/PC-2(B)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Regarding permission to import o11 Prototype vehicles.

The Committee considered the case and granted ex-post facto approval to relax the provisions of Para 2(II) (f) of Import Licensing Note of Chapter 87 for import of 11 prototype vehicles.

Case No.76. M/s Amtek Railcar Car Industries Limited, New Delhi

F.No. 01/89/180/60/AM12/PC-2(A)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for grant of relaxation in provision of CMVR 1989 and Rules 126 of CMVR 1989 for import of Locotractor.

The committee considered the case and granted relaxation of the provisions contained in policy conditions 2 (II) (a) (b) (c) of Chapter 87 for import of the one locotractor-Model LOK 1400 from M/s. Zephir (Italy)

Case No.77. M/s Teracom Limited, Noida
F.No. 01/60/162/706/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for condonation of Non-mentioning the details of DFIA Licence No. 0510224652 dt. 29.7.2008 in the shipping bill number 6691731 dt. 23.9.2008 for regularization purpose for closure & Redemption of DFIA and also not mentioning of DFIA No. 0510224652 dt. 29.7.2008 & 0510222473 dt. 19.6.2008 in common 6 S/Bills.

Deferred for obtaining clear data from applicant whether these are free shipping bills if file no. or authorization are not mentioned.

(Action : Applicant)

Case No.78. M/s Teracom Limited, Noida
F.No. 01/60/162/705/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for condonation of Non-mentioning the details of DFIA Licence No. 0510224092 dt. 28.12.2007 in the shipping bill number 6817137 dt. 10.11.2008 for regularization purpose for closure & Redemption of DFIA and also not mentioning of DFIA No. 0510227452 dt. 15.9.2008 & 0510224092 dt. 28.12.2007 in common 6 S/Bills.

Deferred for obtaining clear data from applicant whether these are free shipping bills if file no. or authorization are not mentioned.

(Action : Applicant)

Case No.79. M/s Teracom Limited, Noida
F.No. 01/60/162/661/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for condonation of Non-mentioning the details of DFIA Licence No. 0510224652 dt. 29.7.2008 in the shipping bill number 6717069 dt. 1.10.2008 for regularization purpose for closure & Redemption of DFIA and also not mentioning of DFIA No.0510227452 dt. 15.9.2008 & 0510224652 dt. 29.7.2008 in common 4 S/Bills.

Deferred for obtaining clear data from applicant whether these are free shipping bills if file no. or authorization are not mentioned.

(Action : Applicant)

Case No.80. M/s Repro Value Added Printer Solutions
F.No. 01/60/162/ 707/AM13/EFGC(PRC)
PRC Meeting No. 33/AM13 dated: 18.12.2012
Subject:- Request for clubbing of following 28 DFIAs:

S.No.	DFIA No.	Date
1	0310485390	05/09/2009
2	0310399484	14/09/2006
3	0310404764	18/10/2006
4	0310412024	13/12/2006
5	0310412456	18/12/2006
6	0310424728	28/03/2007
7	0310425450	03/04/2007
8	0310426972	17/04/2007
9	0310425764	05/04/2007
10	0310431463	01/06/2007
11	0310440103	20/08/2007
12	0310440414	22/08/2007
13	0310440511	23/08/2007
14	0310441226	29/08/2007
15	0310447637	24/10/2007
16	0310454247	17/12/2007
17	0310454256	17/12/2007
18	0310485398	05/09/2008
19	0310460816	13/02/2008
20	0310465587	18/03/2008
21	0310465707	19/03/2008
22	0310467108	02/04/2008
23	0310472046	26/05/2008
24	0310472127	27/05/2008
25	0310475197	18/06/2008
26	0310477710	07/07/2008
27	0310481023	04/08/2008

28	310500864	01/01/2009

Under DFIA scheme, authorization or material imported is freely transferable after fulfillment of stipulated export obligation. Hence clubbing facility is not allowed under the scheme. The committee, therefore, rejected the request for clubbing of DFIAs.

(Action : RA, Mumbai. The party may be asked to get the case regualrised within a month period from the date of communication of this decision. In case of failure, necessary action under the provision of FT(D&R) Act, 1992 shall be initiated.)

Case No. 81 Reference received from Norms Committees
F.No. 01/60/162/ 707/AM13/EFGC(PRC)
Subject:- PRC condoned delay in filing representation beyond 4 months for consideration by NC in following cases.

NC-II

S.N.	Name of the firm	AA No. and date	Norms ratified on	Representation made on
1.	M/s Asiatic Electricls and Switchgear Pvt. Ltd.	0510239236 dated 31.03.2009	24.11.2009	15.03.2012
2.	M/s Vijai Electricals Ltd.	0910047197 dated 20.06.2011	07.12.2011	30.08.2012
3.	M/s Vijai Electricals Ltd.	0910047301 dated 24.06.2011	30.08.2011	30.08.2012
4.	M/s Vijai Electricals Ltd.	0910035596 dated 18.10.2008	20.01.2009	25.10.2012
5.	M/s A-1 Fence Products Co. Pvt. Ltd.	0310420517 dated 22.02.2007	21.08.2007	21.08.2012
6.	M/s Minox Metal (P) Ltd.	0710069470 dated 19.01.2012	06.07.2010	09.10.2012
7.	M/s Narayan Powertech (P) Ltd.	3410015923 dated 24.04.2006	13.06.2006	30.10.2012
8.	M/s Narayan Powertech (P) Ltd.	3410015668 dated 20.03.2006	13.06.2006	30.10.2012
9.	M/s Narayan Powertech (P) Ltd.	3410017503 dated 28.11.2006	16.10.2006	30.10.2012

Norms Committee-IV

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S.No.	Name of the firm	Adv. Autho. No.	M.No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	Benzo Chem Indus. Ltd,	0310528642 dated 13.7.2009	32/13 7.11.12	6.6.2011	8.11.2011	Approved
2.	Ajanta Pharma Ltd, Mumbai	0310529278 dated 16.7.2009	32/13 7.11.12	25.6.2010	10.3.2011	- do -
3.	Banco Products (I) Ltd,	3410016660 dated 10.08.2006	35/13 28.11.12	28.5.2008	9.8.2011	- do -

NC-I

Sl. No.	Name of the firm	Adv. Autho. No.	M. No. & Date	Date of communication of earlier decision	Representation submitted on	Present status
1.	M/s. GEA BGR Energy System India Ltd., Chennai	0410106106 dt.14.07.2009	NC No. 20/11 dt.17.08.2010	27.10.2010	19.10.2011	NC Approved
2.	M/s. GEA BGR Energy	0410108791 dt.23.10.2009	NC No. 10/11 dt.08.06.2010	18.08.2010	14.11.2011	NC Approved

	System India Ltd., Chennai					
3.	M/s. GEA BGR Energy System India Ltd., Chennai	04101089109 dt.08.04.2010	NC No. 26/11 dt.28.09.2010	16.11.2010	14.11.2011	NC Approved
4.	M/s. GEA BGR Energy System India Ltd., Chennai	0410092979 dt.02.01.2008	1. Rejected in NC-I in its meeting No.34/10 held on 01.12.2009 2. Ratified in NC-I in its meeting No.20/11 held on 17.08.2010 3. Ratified in NC-I in its meeting No.05/12 held on 31.05.2011 4. Rejected in NC-I in its meeting No.17/12 held on 15.11.2011	1. NC-I decision communicated to the firm /RA vide letter dated 27.01.2010 2. NC-I decision communicated to the firm /RA vide letter dated 27.10.2010 3. NC-I decision communicated to the firm /RA vide letter dated 19.07.2011 4. NC-I decision communicated to the firm /RA vide letter dated 16.12.2011	02.01.2012	NC Approved
5.	M/s. GEA BGR Energy System India Ltd., Chennai	0410108614 dt.16.10.2009	NC No. 20/11 dt.17.08.2010	27.10.2010	08.11.2011	NC Approved

6.	M/s. Godrej & Boyce Mfg. Co. Ltd., Mubmai	0310696095 dt.24.05.2012	NC No. 12/13 dt.04.09.2012	24.09.2012	10.10.2012	NC Approved
7.	Metso Paper India Pvt. Ltd., Gurgaon	0510283097 dt.04.02.2011	NC No.13/12 dt.20.09.2011	21.10.2011	14.01.2012	NC Approved
8.	Larsen & Toubro Ltd., Mumbai	0310584600 dt.22.07.2010	NC No.13/12 dt.20.09.2011	21.10.2011	10.07.2012	NC Approved
9.	Larsen & Toubro Ltd., Mumbai	0310593860 dt.24.09.2010	NC No.23/12 dt.31.01.2012	17.05.2012	09.07.2012	NC Approved

The committee considered ex-post-facto approval for consideration of request beyond 4 months for fixation of norms in terms of Para 4.7.6 of HBP.

The Committee ended with the Vote of Thanks to the Chair.

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